

(19)

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.3470/2001

this the day of 25th February, 2003

Hon'ble Sh.Shanker Raju, Member(J)

Dr.C.V.Sharma  
S/o Dr.B.M.Sharma,  
R/o 119 A, Pocket A, Sukhdev Vihar,  
New Delhi-110025. ...Applicant  
(By Advocate: Sh.Gyan Prakash)

Versus

1. Union of India through  
Secretary, Deptt. of Atomic Energy,  
Govt. of India, Anushakti Bhawan,  
C.S.M. Marg, Mumbai-400 001.
2. The Director,  
Atomic Mineral Directorate for Exploration  
and Research (Atomic Minerals Division),  
Department of Atomic Energy,  
A.M.D.Complex, Begampet, Hyderabad-500 016.
3. Deputy Controller of Accounts,  
Atomic Mineral Directorate for Exploration  
and Research (Atomic Minerals Division),  
Department of Atomic Energy,  
A.M.D.Complex, Begampet, Hyderabad-500 016.
4. The Secretary,  
Deptt. of Personnel Pension and Public  
Grievances, North Block,  
New Delhi. ...Respondents.  
(By Advocate:Sh.Madhav Panikkar)

ORDER(ORAL)

By Hon'ble Sh.Shanker Raju Member(J)

As the applicant has raised fresh pleas not taken in his OA pertaining to calculation of retiral benefits and interest on delayed payment thereof, with the consent of parties, ends of justice would be met, if the present OA is disposed of this OA with a direction to applicant to prefer a representation to respondents incorporating all his claims within two weeks from today to respondents, who shall consider the contention of the applicant contained in his representation by passing a detailed and speaking

(20)

(2)

order within a period of two months from the date of receipt of a copy of representation. Ordered accordingly.

2. In the event, applicant is still aggrieved, it will be open to him to seek revival of this OA in appropriate proceedings, in accordance with law. OA is disposed of in the above terms. No costs.

S. Raju

(Shanker Raju)  
Member (J)

/kd/